- (b) what is their minimum wages;
- (c) the ratio between casual workers and permanent/regular staff in Central Government offices and CPSUs;
- (d) the total number of contractors involved in supplying labour in offices and CPSUs and the amount of contract payment made to them and how much they paid to their labourers; and
- (e) what mechanism Government has made to detect them as to whether the workers get the actual amount or not?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) to (e) The information is being collected and will be laid on the Table of the House.

Legislation for the unorganised sector

584. DR.K. MALAISAMY:

SHRI SHYAMAL CHAKRABORTY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the present stage of proposal for providing social security measures to unorganized labour pending legislation for them;
 - (b) the stage of specific legislation to take care of unorganized labour; and
- (c) whether Government propose to enact a legislation on this, if so, whether there will be a timeframe to do it?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) to (c) The 'Unorganised Sector Workers' Social Security Bill, 2007' was introduced in the Rajya Sabha on 10.09.2007. On the basis of the recommendations of the Standing Committee and other stakeholders, the Government propose to move official amendments in the Bill. The Bill is likely to be taken into consideration in the current Session of Parliament.

Pending enactment of legislation, the Government launched the 'Rashtriya Swasthya Bima Yojana' for BPL families (a unit of five) in unorganised sector on 1st October, 2007 providing for cashless health insurance cover of Rs. 30,000 through smart card.

With a view to providing death and disability cover to rural landless households, the Government launched the 'Aam Aadmi Bima Yojana'. Under the scheme, the head of the family or one earning member in the family will be insured. The benefits under the scheme include Rs. 30,000 in case of natural death; Rs. 75,000 in case of death due to accident or total permanent disability due to accident. In case of partial disability due to accident, the insurance cover would be Rs. 37,500. The children of beneficiaries of Aam Aadmi Bima Yojana studying in classes 9th to 12th standard are eligible to a scholarship @ Rs. 300/- per quarter per child.

Similarly, under the National Old Age Pension Scheme, all persons above the age of 65 years who are below the poverty line, according to the criterion prescribed by Government of India, are eligible for old age pension.

Rehabilitation of bonded labourers under Centrally Sponsored Schemes

†585.SHRI BANWARI LAL KANCHHAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has given grant to the States in conformity with their needs for rehabilitation of bonded labourers under Centrally Sponsored Schemes; and
- (b) the number of bonded labourers freed and rehabilitated during the last two years, Statewise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) and (b) Under the Centrally Sponsored Plan Scheme for rehabilitation of bonded labour, Central assistance is provided to the States for rehabilitation of identified bonded labourers @ Rs.20,000/- per bonded labour which is equally shared by the Central and State Governments on 50:50 basis. The grants are released only on receipt of the Utilization Certificates for the grants released earlier. The number of bonded labourers released and rehabilitated during each of the last two years, State-wise are as under:

Year	Name of the State	No. of bonded labourers released and rehabilitated
2006-07	Uttar Pradesh	104
	West Bengal	93
2007-08	West Bengal	88
	Uttar Pradesh	277
	Bihar	150
	Madhya Pradesh	192
	Haryana	9

Cess under building and other Construction Workers Welfare Cess Act

†586.SHRI RUDRA NARAYAN PANY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the amount so far collected under the provision of levying 1 per cent cess, for the benefit of workers, on construction work over Rs. 10 lakhs, according to Building and other Construction Workers Welfare Cess Act, 1996;
 - (b) the amount incurred on each of the scheme therefrom;
- (c) the authority taking care of the remaining amount and how the Government propose to properly utilize this amount; and
- (d) whether the cap on collection of cess on construction work over Rs.10 lakhs is proposed to be pushed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) to (c) The State Governments are responsible for implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996

[†]Original notice of the question was received in Hindi